

**Central Administrative Tribunal
Principal Bench**

**CP No. 539/2015
In
OA No. 1530/2015**

New Delhi this the 15th day of October, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Umesh Kumar,
S/o Sh. Amar Singh,
R/o Vill. & Post: Gram Bhandor Khurd,
The. & Distt. Bharatpur,
Rajasthan

(Age-30 years)

(By Advocate: Ms. Pallavi Awasthi for Mr. Vijendra Mahndiyan)

VERSUS

1. Shri S.S. Yadav,
Commissioner,
Delhi Jal Board, Varunulaya Phase-II
Karol Bagh, New Delhi
2. Sh. Amit Jain,
Assistant Commissioner (G-I)
Delhi Jal Board, Varunulaya Phase-II
Karol Bagh, New Delhi

-Respondents

(By Advocate: Mr. N.K. Singh)

ORDER (Oral)

By Mr. A.K. Bhardwaj, Member (J):

The OA No. 1530/2015 was disposed of in terms of order dated 24.04.2015. The relevant excerpt of the order read thus:-

“5. As per the provisions under Section 20 of the Administrative Tribunals Act, 1985, an individual needs to exhaust the remedy available to him before approaching the Tribunal. The provisions also provide that once the applicant has made a representation, it is incumbent upon the authorities to take a decision on his representation.

6. In the wake, the O.A. is disposed of with direction to the respondents to take a decision in the aforementioned representation of the applicant as expeditiously as possible, preferably within eight weeks from the date of receipt of a copy of this order. No costs.”

2. Learned counsel for the respondents submitted that the respondents have already issued Notice dated 14.10.2015 to the applicant asking him to produce the documents to ascertain his eligibility for the post of Staff Nurse. The Notice read thus:-

“Reference your application for the post of Staff Nurse under the post code No. 77/09 the examination which was held on 30.05.2010.

The following documents are required to ascertain your eligibility for the post of Staff Nurse under the post code No. 77/09:-

1. 02 Photographs, one should be attested.
2. All attested copies of documents and certificate (Marksheet of secondary, ‘A’ Grade certificate in Nursing, certificate in Midwifery, Caste Certificate) alongwith original.

You are hereby called upon to attend the Board on 28.10.2015 at 11.30 AM alongwith all above documents.

It may please be noted that non-attending the Board on said date and time along with required documents shall result in rejection of your candidature for the post and no future correspondence will be made/entertained in this regard.

Mere issue of this notice for submission of documents does not confer any right to the candidate for selection to the said post.

This issue with the prior approval of the competent authority, DSSSB.”

3. In the wake, we are satisfied that the respondents are in the process of considering the candidature of the applicant for giving him benefit of reservation and do not find any willful disobedience of the aforementioned order passed by this Tribunal. The CP is accordingly dismissed. Notice issued to the respondents stands discharged.

(Dr. B.K. Sinha)
Member (A)

(A.K. Bhardwaj)
Member (J)

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